

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 17 OF 2018 &  
IA NO. 79 OF 2018**

**Dated: 18<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Jindal Power Limited**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s)

: Ms. Sinchal Kakrania  
Ms. Nandita Bajpai

Counsel for the Respondent(s)

: Mr. Pallava Mongia  
Mr. Mridul Chakravorty for PGCIL

Mr. Aashish Anand Bernard

Mr. Paramhans

Mr. K.K. Aggarwal (Rep.) for R-8

**ORDER**

Learned counsel for respondent No.8 seeks four weeks more time to file reply. He may take steps to file the same on or before 17.05.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

Mr. S. Ramalingam, learned counsel submits that the proxy counsel who appeared on his behalf on the last occasion has inadvertently marked his appearance in this matter. Therefore, he requests that his name may be deleted from the cause-list.

Registry is directed to delete the name of Mr. S. Ramalingam from the cause-list.

List the matter on **11.07.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/mk*